

## MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

### Schedule of Institutional Advance Training Course for District Judges (Entry Level) on promotion (03.03.2025 to 29.03.2025)

**[First week 03.03.2025 to 08.03.2025]**

DATE/ DAY	SESSION – I 10:30 am to 11:45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4.45 pm	SESSION – V 4:45 pm to 6:00 pm
<b>03.03.2025 Monday</b>	(i) Inauguration of the Course (ii) Brief overview of the Course, methodology & its objective (iii) Feedback  By: <b>Director &amp; Officers, MPSJA</b>	Discussion on emerging laws - (a) Concept of Proceeds of crime in - (i) BNSS, 2023 (ii) PMLA, 2000 (iii) Other Special Laws (b) Trial in absentia  <b>Followed by open interaction</b>  By: <b>Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA</b>	Law of Succession (Hindu Law)  <b>Followed by open interaction</b>  By: <b>Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA</b>	Key issues relating to – M.P. Land Revenue Code, 1959  <b>Followed by open interaction</b>  By: <b>Shri Amit Singh Sisodia, OSD, MPSJA</b>	Legal writing & communication skills – English language  By : <b>Smt. Anamika Sisodia, Jabalpur</b>
<b>04.03.2025 Tuesday</b>	Assessment of injuries and permanent disability  <b>Followed by open interaction</b>  By: <b>Dr. Ashish Sirsikar, Associate Professor Department of Orthopaedics, NSCB Medical College, Jabalpur</b>	Motor Accident Claim Cases in general – Overview of the Statutory Scheme under the Act and Rules – Detail Accident report  <b>Followed by open interaction</b>  By: <b>Shri Sachin Sharma, Additional Director, MPSJA</b>	Motor Accident Claim Cases – Compensation in cases of simple injuries and permanent disability  <b>Followed by open interaction</b>  By: <b>Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA</b>	Motor Accident Claim Cases – Compensation in cases of death, disbursement of compensation amount, procedure on death of claimant  <b>Followed by open interaction</b>  By: <b>Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA</b>	Legal writing & communication skills – English language  By : <b>Smt. Anamika Sisodia, Jabalpur</b>  <i>Distribution of exercise relating to Motor Accident Claim Cases-I &amp; II</i>
<b>05.03.2025 Wednesday</b>	Motor Accident Claim Cases – (i) Negligence, Contributory and composite negligence, (ii) Defence taken by Insurance Company (iii) Pay and recover  (Contd...) <b>Followed by open interaction</b>  By: <b>Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA</b>	Motor Accident Claim Cases – (i) Negligence, Contributory and composite negligence, (ii) Defence taken by Insurance Company (iii) Pay and recover  <b>Followed by open interaction</b>  By: <b>Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA</b>	Nuances of trial in POCSO Act:- (i) Charge (ii) Recording of evidence (iii) Presumptions u/s 29 & 30  <b>Followed by open interaction</b>  By: <b>Shri Amit Singh Sisodia, OSD, MPSJA</b>	Bail: Law and Procedure (Sections 482 & 483 BNSS/ 438 & 439 Cr.P.C.)  <b>Followed by open interaction</b>  By: <b>Director, MPSJA</b>	Legal writing & communication skills – English language  By : <b>Smt. Anamika Sisodia, Jabalpur</b>  <i>Submission of exercise relating to Motor Accident Claim Cases-I</i>

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<b>06.03.2025</b> <b>Thursday</b>	Medico-Legal and Forensic Evidence (Contd....) <b>Followed by open interaction</b>  By : <b>Dr. D. S. Badkur,</b> <b>Former Director,</b> <b>Medico-Legal Institute,</b> <b>Bhopal</b>	Medico-Legal and Forensic Evidence (Contd....) <b>Followed by open interaction</b>  By : <b>Dr. D. S. Badkur,</b> <b>Former Director,</b> <b>Medico-Legal Institute,</b> <b>Bhopal</b>	Medico-Legal and Forensic Evidence (Contd....) <b>Followed by open interaction</b>  By : <b>Dr. D. S. Badkur,</b> <b>Former Director,</b> <b>Medico-Legal Institute,</b> <b>Bhopal</b>	Medico-Legal and Forensic Evidence <b>Followed by open interaction</b>  By : <b>Dr. D. S. Badkur,</b> <b>Former Director,</b> <b>Medico-Legal Institute,</b> <b>Bhopal</b>	Legal writing & communication skills – English language  By : <b>Smt. Anamika Sisodia,</b> <b>Jabalpur</b> <i>Submission of exercise relating to Motor Accident Claim Cases- II</i>
<b>07.03.2025</b> <b>Friday</b>	Key issues relating to age of victim <b>Followed by open interaction</b>  By: <b>Dr. Dharmendra Tada,</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b>	Bail: Law and Procedure (under Special Acts) <b>Followed by open interaction</b>  By: <b>Director, MPSJA</b>	Electricity Act, 2003: Saliient features of the Act, Cognizance & Procedure of trial of offences under the Act. <b>Followed by open interaction</b>  By: <b>Shri Sachin Sharma,</b> <b>Additional Director,</b> <b>MPSJA</b>	Discussion on <i>exercise relating to Motor Accident Claim Cases-I &amp; II</i>  By: <b>Director, MPSJA</b> <b>&amp;</b> <b>Dr. Dharmendra Tada,</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b> <b>&amp;</b> <b>Shri Manish Sharma,</b> <b>Faculty Member (Jr. 1),</b> <b>MPSJA</b>	Legal writing & communication skills – English language  By : <b>Smt. Anamika Sisodia,</b> <b>Jabalpur</b> <i>Distribution of exercise relating to Bail I to IV</i>
<b>08.03.2025</b> <b>Saturday</b>	Key issues relating to Arbitration & Conciliation Act, 1996 (a) Application for Interim Measures u/s 9; (b) Application for setting aside arbitral award u/s 34; (c) Enforcement of Arbitral Awards u/s 36 <b>Followed by open interaction</b>  By: <b>Shri Sachin Sharma,</b> <b>Additional Director,</b> <b>MPSJA</b>	Electricity Act, 2003: Theft of electricity and unauthorized use of electricity, Civil liability, compounding of offences under the Act <b>Followed by open interaction</b>  By: <b>Dr. Dharmendra Tada,</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b>	Prevention of Corruption Act, 1988: Statutory scheme under the Act, Trial in general, Procedure (Contd....) <b>Followed by open interaction</b>  By: <b>Shri Alok Mishra,</b> <b>Special Judge SC/ST (P.A.)</b> <b>Act, Narsinghpur</b>	Prevention of Corruption Act, 1988: Statutory scheme under the Act, Trial in general, Procedure <b>Followed by open interaction</b>  By: <b>Shri Alok Mishra,</b> <b>Special Judge SC/ST (P.A.)</b> <b>Act, Narsinghpur</b>	Legal writing & communication skills – English language  By : <b>Smt. Anamika Sisodia,</b> <b>Jabalpur</b>  Submission of exercise relating to Bail I & II <i>Distribution of exercise relating to MACT Facts</i>

- Note: (1) The Schedule is subject to change as per exigencies.  
(2) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**